

**Mr. Speaker:** That is far-fetched.

### Gujarat Oil Refineries

\*1023. **Shri Jashvant Mehta:** Will the Minister of Mines & Fuel be pleased to state:

(a) whether it is a fact that the Government of Gujarat have not been permitted to contribute 25 per cent of shares in the proposed Gujarat refineries by the Oil and Natural Gas Commission;

(b) whether the Central Government have received any representation from the Gujarat Government; and

(c) if so, the reaction thereto?

**The Minister of Mines and Fuel (Shri K. D. Malaviya):** (a) and (b). No, Sir.

(c) Does not arise.

**Shri Jashvant Mehta:** May I know what is the cost of the whole project and what will be the contribution of the Gujarat State Government and the Central Government in this new refinery Company?

**Shri K. D. Malaviya:** Company?

**Shri Jashvant Mehta:** In the new company which will be set up, what will be the contribution of the Central Government and what will be the share of the Gujarat State Government and what will be the contribution of the people?

**Shri K. D. Malaviya:** This refinery will belong to the Oil and Natural Gas Commission. Therefore, the refinery will be owned by the Oil and Natural Gas Commission which is the producer of the oil in Gujarat. In the refinery, the Government of India have agreed that the O.N.G.C. could invite the Gujarat Government to be a partner to the extent of 25 per cent. The details of the arrangement as to how this partnership of management and functioning in collaboration in finance and otherwise will be, is a question to be

settled between the O.N.G.C. and the Gujarat Government. We do not come in anywhere now. It is for them to decide as to details.

**Shri Jashvant Mehta:** May I know what time the Government will take in deciding this issue?

**Shri K. D. Malaviya:** The O.N.G.C. and the Gujarat Government are at present actively considering the details of the question, I suppose. There will not be much difficulty. There has been some misrepresentation of reports in the Gujarat press for which I am sorry. That is the cause of some confusion which has been created.

**Shri Sham Lal Saraf:** Is the Government aware that the State Government have been desirous of being associated when such schemes of mining and other mineral projects are being set up in the different States, and may I know if the Government propose to associate them and, if so, in what capacity?

**Mr. Speaker:** That is too general a question. It is only with regard to the Gujarat refinery.

**Shri Sham Lal Saraf:** This question is.....

**Mr. Speaker:** He is here putting for all the States.

**Shri Sham Lal Saraf:** This is a matter of principle. My submission is.....

**Mr. Speaker:** Principle could be settled separately. That is not the question.

**श्री भागवत झा प्रासाद :** केन्द्रीय सरकार का यह निश्चय कि गुजरात सरकार को इस तेलशोधक कारखाने में कुछ शेयर्स दिये जायें यहीं तक सीमित है या सरकार ने इस पर भी कोई विचार किया है कि भविष्य में ऐसे कारखानों में जिस राज्य में ये रखे जायेंगे वहाँ की सरकार को कुछ शेयर्स दिये जायेंगे ?

**श्री के० दे० मालवीय :** यह तो राज्य सरकार की इच्छा की बात है। उस के पास

रिसोर्सेज हों और उसकी ऐसी इच्छा हो तो वह आयल रिफाइनरीज कम्पनीज का प्रबन्ध पब्लिक सेक्टर में कर सकती है और भारत सरकार को उसमें कोई ऐतराज न होगा।

**Shri P. R. Patel:** I want to know whether the Gujarat Government have addressed any letter to this Government regarding this matter and if so, what is the request of the Gujarat Government?

**Shri K. D. Malaviya:** All sorts of letters are exchanged between two Governments. They need not be brought prematurely before the House or any information given in a half-completed way so that misunderstandings might be created.

**Mr. Speaker:** Next question.

#### All India Services

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\*1024. { **Shri Maheswar Naik:**  
**Shri D. C. Sharma:**  
**Shrimati Renuka**  
**Barkalaki:**

Will the Minister of Home Affairs be pleased to state:

(a) whether Government of India have now arrived at a final decision regarding the setting up of three All-India services; and

(b) if so, when the necessary legislation is proposed to be brought in?

**The Minister of State in the Ministry of Home Affairs (Shri Harjarnavis):**

(a) Yes.

(b) Necessary legislation was introduced in the Lok Sabha on 19th November, 1962.

**श्री भक्त दर्शन :** श्रीमन्, यह जो विधायक सदन के सामने प्रस्तुत किया गया था उसके अब तक कानून में परिणित हो जाने की आशा की जाती है और क्या इस अधिवेशन में इस पर विचार किया जा सकेगा ?

**श्री हजरतबीस :** यह तो सदन के ऊपर

निर्भर है। उन्होंने तो कहा है कि जितनी जल्दी हो सके इस सदन में लाया जाये।

**Shri P. Venkatasubbaiah:** Has the attention of the Minister been drawn to a statement of Shri Shriman Narayan, Member, Planning Commission that Agricultural Services also should be brought into an All India Service and if that is so, what is the reaction of the Government?

**Shri Hajarnavis:** I have not seen the statement. Broadly, we are in favour of establishing as many All India Services as possible.

**Shri D. C. Sharma:** May I know how many other All India Services are under contemplation of Government to be established in the near future?

**Shri Hajarnavis:** I am very glad to inform the hon. Member that one additional service about which we are now considering and in which we have been able to obtain the consent of nearly all the States is the All India Educational Service.

**Shri Tyagi:** What about the Judicial Service?

**Mr. Speaker:** Next question.

#### Agreement with Russia for Drilling Machineries

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\*1025. { **Shri Subodh Hansda:**  
**Shri D. C. Sharma:**  
**Shri Onkarlal Berwa:**  
**Shri E. Barua:**

Will the Minister of Mines and Fuel be pleased to state:

(a) whether it is a fact that a new agreement has been signed with Russia for the supply of drilling machineries worth Rs. 11 crores;

(b) if so, whether any time has been fixed for their supply; and

(c) whether these drilling machineries will be used in the plains or in hilly areas?